
(2012) 12 P&H CK 0111

In the Punjab And Haryana At Chandigarh

Case No : Criminal Miscellaneous No. M-39182 of 2012 (O and M)

Asha Rani and Another

APPELLANT

Vs

State of Punjab and Others

RESPONDENT

Date of Decision : 11-12-2012

Acts Referred:

Criminal Procedure Code, 1973 (CrPC) — Section 482

Citation : (2012) 12 P&H CK 0111

Hon'ble Judges : Naresh Kumar Sanghi, J

Bench : Single Bench

Advocate : Neha Sharma, for the Appellant;

Judgement

Naresh Kumar Sanghi, J.

Criminal Misc. No. 74456 of 2012

1. Criminal miscellaneous application is allowed subject to all just exceptions.

Criminal Misc. No. M-39182 of 2012

Prayer in this petition, filed u/s 482 Cr. P.C., is for issuance of direction to respondent Nos. 2 & 3 to protect lives and liberty of the petitioners from respondent Nos. 4 to 7. The petitioners contend that they being major, have solemnized their marriage in accordance with law. They further submit that the private respondents are not accepting their marriage and adamant to separate the petitioners from each other by resorting to illegal means.

2. Keeping in view the seriousness involved in the matter but without going into the validity of the marriage, the present petition is disposed of with a direction to the Senior Superintendent of Police, Sangrur, to take action, as warranted by law, on the representation to be filed by the petitioners ventilating their grievance and in the meantime, issue necessary orders to ensure that no harm is caused to the lives and liberty of the petitioners at the hands of private respondents.